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OF THE

FOURTH COUNCIL OF STATE, 1939

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COUNCIL OF STATE.

Thursday, 6th April, 1939.

The Council met in the Council Chamber of the Council House at Half Past Five of the Clock, the Honourable the President in the Chair.

INFORMATION PROMISED IN REPLY TO QUESTIONS LAID ON THE TABLE.

THE HONOURABLE MR. SHAVAX A. LAL (Nominated Official) : Sir, I lay on the table the information promised in reply to question No. 198 asked by the Honourable Mr. M. N. Dalal on the 20th March, 1939.

RESTRICTIONS PLACED ON MILITARY AND CANTEN CONTRACTORS.

(a), (c) and (e). Under their agreements, army contractors running institutes for British troops are bound to purchase goods only from the Canteen Contractor's Syndicate or from concerns shown on the Direct Supply List. The Syndicate arranges for the supply of all commodities asked for by the troops using the canteens, including cigarettes, whether such goods are of Indian or other origin, provided only that they conform to the recognised standards of quality and hygienic manufacture.

(b) The reply to the first part is in the negative. The latter part does not therefore arise.

(d) No.

BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which were passed by the Legislative Assembly at its meetings held on the 4th and 6th April, 1939, namely :

A Bill to make further provision for safety in coal mines.

A Bill further to amend the Indian Tariff Act, 1934.

THE HONOURABLE THE PRESIDENT : I am authorised by the Honourable the Leader of the House to state to the Council that both these Bills will be taken up on the 11th April, 1939.

The Council then adjourned till Eleven of the Clock on Tuesday, the 11th April, 1939.
